

**IN THE HIGH COURT OF JUDICATURE AT PATNA  
CRIMINAL APPEAL (DB) No.188 of 2023**

Arising Out of PS. Case No.-45 Year-2021 Thana- MAHILA P.S. District- Muzaffarpur

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SURAJ KUMAR ... .. Appellant  
Versus  
The State of Bihar ... .. Respondent

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with  
**CRIMINAL APPEAL (DB) No. 597 of 2023**

Arising Out of PS. Case No.-45 Year-2021 Thana- MAHILA P.S. District- Muzaffarpur

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JYOTI KUMAR ... .. Appellant  
Versus  
The State of Bihar ... .. Respondent

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**Appearance :**

(In CRIMINAL APPEAL (DB) No. 188 of 2023)

For the Appellant/s : Mr.  
For the Respondent/s : Mr. Binod Bihari Singh, Addl.PP  
For the Informant : Mr. Rajeev Ranjan, Advocate  
Mr. Aashish Kumar, Advocate

(In CRIMINAL APPEAL (DB) No. 597 of 2023)

For the Appellant/s : Mr.  
For the Informant : Mr. Rajeev Ranjan, Advocate  
Mr. Aashish Kumar, Advocate

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**CORAM: HONOURABLE MR. JUSTICE RAJEEV RANJAN PRASAD  
and  
HONOURABLE MR. JUSTICE SOURENDRA PANDEY  
ORAL ORDER**

**(Per: HONOURABLE MR. JUSTICE RAJEEV RANJAN PRASAD)**

7 08-09-2025 These two appeals were called out earlier on 4<sup>th</sup> September, 2025. On that day, none appeared for the parties.

2. Today, when these appeals have been called out, learned counsel for the informant and learned Additional Public Prosecutor for State are present but no one appears on behalf of the appellants.



3. In these circumstances, we appoint a Panel lawyer from the Patna High Court Legal Services Committee.

4. Mr. Manoj Kumar No. 1, learned Advocate is present in the Court. We request him to represent the appellants.

5. Let the copy of paperbooks be supplied to him.

6. List these matters after one week i.e. on 16.09.2025 under the same heading maintaining their position.

**(Rajeev Ranjan Prasad, J)**

**( Sourendra Pandey, J)**

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